

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
BIONEXT PHARMA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	BIONEXT PHARMA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	16/09/2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24232MH2004PTC148628
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Plot No C-373, MIDC, TTC Industrial Area Pawane, Village Turbhe, Navi Mumbai, Maharashtra – 400705
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 03.06.2022 Date of receipt of Order: 04.06.2022
7.	Estimated date of closure of insolvency resolution process	November 29, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Sudha Bhushan IBBI/IPA-001/IPP01519/2018-19/12305
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 701, B Wing, Julian Alps, Bhakti Park, Near Imax, Wadala, Mumbai- 400037, Maharashtra. Email ID: sudhag999@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: D-725/726, Neelkanth Business Park, Kirol Road, VidyaVihar (West), Mumbai- 400086 Email ID: Bionext.cirp@gmail.com
11.	Last date for submission of claims	June 19, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A. (As per the information available with the Interim Resolution Professional)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: N.A.	Relevant Forms for the submission of the claims can be downloaded from https://www.ibbi.gov.in/

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the **Bionext Pharma Private Limited** on 03rd June 2022 (Copy of order received on June 04, 2022).

The creditors of **Bionext Pharma Private Limited**, are hereby called upon to submit their claims with proof on or before **June 19, 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 07.06.2022
Place: Mumbai

Sd/-
Ms. Sudha Bhushan
Interim Resolution Professional
Bionext Pharma Private Limited
IBBI/IPA-001/IPP01519/2018-19/12305

● DECISION ON TENURE ALSO EXPECTED

Cabinet likely to take up 5G spectrum pricing today

KIRAN RATHEE
New Delhi, June 7

THE UNION CABINET is likely to take a call on spectrum pricing for 5G auctions at its meeting on Wednesday. The Digital Communications Commission (DCC) has endorsed the reserve price recommended by the Telecom Regulatory Authority of India (Trai) and suggested that the Cabinet take a final call on whether the prices need to be lowered or not. So far, only the government's think-tank body, Niti Aayog has suggested that the reserve price needs to be lowered than what Trai and DCC have endorsed.

The decision whether spectrum needs to be auctioned for a period of 20 years or 30 years will also be taken by the Cabinet as last year the same body had decided to auction the airwaves for a period of 30-years.

Since Trai has given a price for 30-years which is 1.5 times higher than 20 years, the government is considering both the options, so that telecom operators can take a decision based on their financial position. After the Cabinet's



approval, the department of telecommunications will immediately get down to working on the notice inviting application (NIA).

This document is crucial as it lays down all the formal guidelines relating to the auction process. Once the NIA is finalised and released, it usually takes 54 days for the auction to begin.

The auction is expected to be over in a couple of days itself as there are only 2-3 operators in the fray and most of the spectrum is likely to be sold at reserve price.

After the sale process ends,

DoT will try to allocate frequencies to the telecom operators at the earliest, so that commercial rollout happens soon after. The DoT is aiming for the August 15 launch of commercial 5G services as desired by the Prime Minister's Office (PMO).

As reported earlier, Trai in its recommendations has cut the reserve price for 5G spectrum in the 3,300-3,670 MHz by 36% at ₹317 crore per Mhz. In 2018 when the

Trai had for the first time recommended the reserve price for this band, it had fixed it at ₹492 crore per Mhz. Telecom operators who had demanded a 90-95% cut in the reserve price still feel that it's still on the higher side.

Since operators would need around 100 Mhz to run an efficient pan-India network, they would have to shell out ₹31,700 crore for buying this band.

For the millimetre band (24.25-28.5 GHz), Trai has recommended a reserve price of ₹6.99 crore per Mhz. Operators would need a minimum of 800 Mhz for a pan-India network here so will have to fork out ₹5,592 crore. So, in total they would have to spend around ₹37,292 crore in buying the two bands.

These prices are for a 20-year period, which would go up 1.5 times for a 30-year period, so in the latter case, operators would have to pay a total of ₹55,938 crore for the two 5G bands.

PSBs to conduct credit outreach drive today

FE BUREAU
New Delhi, June 7

STATE-RUN BANKS WILL conduct a massive credit outreach programme in all districts of the country on Wednesday and will enrol customers for various official schemes, especially in insurance. The outreach programme is curated as part of a week-long celebration of the finance and corporate affairs ministry under the 'Azadi Ka Amrit Mahotsav'.

It is also a part of the government's efforts to ensure greater and easier credit flow, as the economy recovers from the damage caused by the pandemic. In October 2021, public-sector banks (PSBs) were directed to launch a similar outreach programme for a longer

period in the build-up to Diwali to take advantage of a potential rise in credit demand during the festive season.

Banks had sanctioned loans of ₹63,574 crore through the outreach drive between October 16 and 31 last year. Similarly, lenders had disbursed credit of as much as ₹4.94 trillion through similar outreach programmes between October 2019 and March 2021.

Having remained subdued over most part of the last two years, credit growth has improved in recent months, and the government wants this momentum to accelerate further. Non-food bank credit grew 11.3% on year in April, compared with 9.7% in the previous month and 4.7% a year before.

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Plot No-4, Sector-10, Dwarka, New Delhi-110075 (Email hosd@pnb.co.in)

NOTICE OF THE 21ST AGM OF THE BANK TO BE HELD THROUGH VC/OAVM

This has reference to our Newspaper Notice dated 04.06.2022 (published on 05.06.2022) regarding the 21st Annual General Meeting of the shareholders of PUNJAB NATIONAL BANK to be held on Thursday, 30th June, 2022 at 11:00 a.m. (IST) through Video Conferencing (VC) / Other Audio Visual Means (OAVM) in accordance with the relaxations allowed by MCA and SEBI, without the physical presence of shareholders at a common venue.

In accordance with the provisions of SEBI (LODR) Regulations, 2015 and subsequent to the aforesaid relaxations, the Annual Report for FY 2021-22 containing the Notice of AGM has been sent to the shareholders [whose email IDs are registered with the Bank/Depository Participant(s)] only through electronic mode. The same is available on the website of the Bank at <https://www.pnbindia.in/annual-reports.html>, on the websites of the Stock Exchanges i.e. www.bseindia.com and www.nseindia.com and on the website of NSDL at www.evoting.nsdl.com.

Shareholders are requested to refer to the Notice of AGM for all relevant information/procedures in respect of the AGM.

**By Order of the Board of Directors
For Punjab National Bank**
Sd/-
(Ekta Pasricha)
Company Secretary

Place: New Delhi
Date: 07.06.2022

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10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: D-725/725, Neelkanth Business Park, Kirod Road, Vidyavihar (West), Mumbai- 400086 Email ID: Bionext_crp@gmail.com
11. Last date for submission of claims	June 19, 2022
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	N.A. (As per the information available with the Interim Resolution Professional)
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Relevant Forms for the submission of the claims can be downloaded from https://www.ibbi.gov.in/

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Place: Mumbai

Sd/-
Ms. Sudha Bhushan
Interim Resolution Professional
Bionext Pharma Private Limited
IBBI/IPA-001/IPPO1519/2018-19/12305

CENTRAL RAILWAY
BHUSAVAL DIVISION
TENDER NOTICE NO.
CEW/MMR/02/2022-2023

For & on behalf of President of India, Chief Workshop Manager, (Engineering Workshop), Central Railway, Manmad-423104 invites e-bids at e-Procurement website <http://www.irops.gov.in> for the following work : **Name of Work :** Blasting Metalising and painting of Bridge Girders and various Parts of. Open Web Girders, Plate Girders, RH Girders etc, in Central Engineering Workshop Manmad, **Approx. Cost of work :** ₹ 3,80,88,300.72, **Bid Security Cost :** ₹ 3,40,500.00, **Cost of Tender Document :** Nil, **Completion Period :** 18 Months, **Date & Time of Closing:** 12.07.2022 at 15.00 Hrs., **Date & time of Opening :** 12.07.2022 at 15.30 Hrs. Complete information of above e-tender notice is available on website <http://www.irops.gov.in>. Bids other than in the form of e-bids shall not be accepted against above Tender. **EXP**

RailMadad Helpline 139

**PUBLIC NOTICE
TO WHOMSOEVER IT MAY
CONCERN**

This is to inform the General Public that the following share certificate of **PIRAMAL ENTERPRISES LIMITED** having its Registered office at **PIRAMAL ANANTA, AGASTYA CORPORATE PARK, OPPOSITE FIRE BRIGADE, MUMBAI MAHARASHTRA - 400070** registered in the name of the following Shareholder/s have been lost by them.

Sr.No. : 1; Name of the Shareholder: 1. MR. ANIL MISHRIMAL PARMAR & MR. MANISH JANANI; Folio No.-A500735; Certificate nos.: T14; Distinctive nos.-18804711 - 18804760; No. of Shares : 50 FR RS. 100/-

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.

Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer Agents **LINK INTIME INDIA PRIVATE LIMITED C-101 247 PARK L.B.S MARG VIKHROLI WEST MUMBAI-400083** within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate/s.

Name of the Shareholder/s
MR. ANIL MISHRIMAL PARMAR & MR. MANISH J JANANI

Place : Mumbai | Date : 08/06/2022

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SAYA ESTATE
 Naresh Kumar
9810235126

Govt clears exports of 0.5 MT wheat after ban

BANIKINKAR PATTANAYAK
New Delhi, June 7

INDIA SHIPPED OUT as much as 1.13 million tonne of wheat in May, of which 0.4-0.5 million tonne was despatched after a ban on the grain's exports was imposed on May 13, sources told *FE*. The total shipment of the grain in May was close to three times of the level a year before.

Indonesia and Bangladesh have emerged as the biggest beneficiaries of the post-barril despatches, with each importing at least 0.1 million tonne of Indian wheat, a trading source said. On top of these, the directorate general of foreign trade (DGFT) had earlier allowed exports of 61,500 tonne to Egypt. These supplies also include aid.

Importantly, 2.74 million tonne of wheat (worth \$902 million) have been exported until June 2 this fiscal, about



four times from a year before. In FY22, the country had exported a record 72,00,00 tonne of wheat worth \$2.12 billion.

While prohibiting wheat exports last month to curb domestic price rise, the government stated the shipments that were already backed by letters of credit (LCs) issued before the ban would be allowed. New Delhi also made it amply clear that it would cater to the genuine need of neighbouring countries and

food-deficit nations through government-to-government deals and honour supply commitments already made.

However, suspecting a flood of fake and illegal LCs, the DGFT last week warned wheat exporters that it would examine cases for referral to the Central Bureau of Investigation and the Economic Offence Wing if they were found to be using backdated LCs to get permits for shipping out the grain.

Improving district hospitals: Mandaviya

HEALTH MINISTER MANSUKH Mandaviya on Tuesday said the government is committed to ensure health security for every citizen and it is strengthening district hospitals to provide better healthcare facilities. He also emphasised on the role of states in ensuring food safety and healthy food practices, an official statement said.

Mandaviya released Food Safety and Standards Authority of India (FSSAI)'s 4th State Food Safety Index (SFSI) to measure the performance of states across five parameters of food safety. The index was started from 2018-19 with the aim of improving the food safety ecosystem. Speaking on the occasion of the World Food Safety Day, Mandaviya highlighted that there has been holistic development in the health sector.

—PTI

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IRDAI REGN No. 190

CIN : L66000MH1919G01000526

Advt. No. NIA/22-23/143

AKASHDEEP METAL INDUSTRIES LIMITED
Registered office: 14, Dayanand Vihar, Backside Ground Floor,
Vikas Marg Ext., Delhi - 110092
CIN: L28998DL1983PLC017150
Email Id: info.akashdeep14@gmail.com; Website: www.akashdeepmetal.in
Phone/Fax: +91-11-47055102

PUBLIC NOTICE

In compliance with Non-Banking Financial Companies (Approval of Acquisition or Transfer of Control) Directors, 2015 issued by the Reserve Bank of India (RBI) vide Notification No. DNBR. (PD).029/CGM(CDS)-2015 dated 9th July, 2015 as amended from time to time, Notice is hereby given that, M/s. Akashdeep Metal Industries Limited having its registered office at 14, Dayanand Vihar, Backside Ground Floor, Vikas Marg Ext., Delhi - 110092 (hereinafter referred as "the Company") had made an application dated 26th October, 2021 with the RBI for change of control/management of the Company and the RBI has vide its letter dated 2nd June, 2022 accorded it's No Objection for the same, pursuant to which, there will be change of Control/Management of the Company in favour of Mr. Sunil Kumar Malik, aged 51 Years, S/o Mr. Bhushan Lal Malik, R/o 159, Gagan Vihar Main, Delhi - 110051 ("The Acquirer"). The Acquirer is intending to purchase 1,50,000 Equity shares from the Existing shareholder Mr. Rajesh Gupta ("the seller") and the Company is also making allotment of 20,00,000 Equity Shares to the Acquirer and thus control/management of the Company will be changed in favour of the Acquirer named above not before the expiry of 30 days from the publication of this Public Notice. The main purpose of such change is to strengthen and broad base the present Non Banking Financial activities of the Company.

Any person whose interest is likely to be affected by the proposed acquisition may intimate the Acquirer, the Seller or the Company at the above mentioned address and the Reserve Bank of India, DNBS 6, Sansad Marg, New Delhi - 110001 within 30 days from the date of publication of this notice stating therein the nature of interest and grounds of objection.

Sd/-
Issued by the Acquirer, the Company and Sellers above named.

Dated: 07.06.2022

optimus		OPTIEMUS INFRACOM LIMITED					
CIN: L64200DL1993PLC054086		Registered Office: K-20, Second Floor, Lajpat Nagar - II, New Delhi-110024					
Corporate Office: D-348, Sector-63, Noida, Uttar Pradesh-201307		Website: www.optiexus.com Email: info@optiexus.com					
Ph: 011-29840906		PRESS ADVERTISEMENT					
Notice is hereby given that the following Share Certificates have been reported as lost/misplaced and the holders of such Share Certificates have applied to Company for the issue of Duplicate Share Certificates:							
S. No.	Folio No.	Name of Shareholder(s)	Certificate No(s).	Distinctive No(s).	No. of Shares		
1.	2036	Narinder Kaur	2235	222721-222820	100		
2.	2072	Amol Raman Lal Zaveri	18533	1852401-1852500	100		
3.	0840	Woodland Securities Ltd.	36166-36169	3615701-3616100	400		
			36609-36616	3660001-3660800	800		
			36619-36628	3661001-3662000	1000		
			36635-36637	3662601-3662900	300		
			36639-36640	3663001-3663200	200		
			36642-36643	3663301-3663500	200		
			36652-36654	3664301-3664600	300		
			36662	3665301-3665400	100		
			36669-36670	3666001-3666200	200		
			36687-36690	3667801-3668200	400		
			36720-36721	3671101-36711300	200		
			36732	3672301-3672400	100		
			36746-36748	3673701-3674000	300		
4.	0840	Woodland Securities Ltd.	36761	3675201-3675300	100		
			36767	3675801-3675900	100		
Any person(s) who has any claim(s) in respect of the above share certificate(s) should lodge such claim(s) with the Company 'Optiexus Infracom Limited' at its Corporate Office situated at D-348, Sector-63, Noida, Uttar Pradesh-201307 or write at info@optiexus.com within 15 days of the publication of this NOTICE, after which no claim will be entertained and the Company will proceed to issue the Duplicate Share Certificates.							
FOR OPTIEMUS INFRACOM LIMITED							
Date: 07 th June, 2022					Sd/-		
Place: Noida					Vikas Chandra		
					Company Secretary & Compliance Officer		

